

**Merger of Delhi with Haryana**

\*649. DR. SUSHILA NAYAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any representation from the Samyukta Vidhayak Dal of Haryana for the merger of Delhi with Haryana State ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF HOME AFFAIRS : (SHRI Y. B. CHAVAN) : (a) No, Sir.

(b) Does not arise.

**Paradeep Port**

\*650. SHRI CHINTAMANI PANIGRAHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Fourth Plan allocations in respect of Paradeep Port have been finalised ;

(b) if so, the amount allocated for further expansion and development of Paradeep Port in the Fourth Plan ; and

(c) what are the Fourth Plan programmes of work for Paradeep Port ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) to (c). The Fourth Five Year Plan proposals for the development of Major Ports including Paradip Port are under formulation in consultation with the Planning Commission.

**Non-Teaching Staff of Delhi University**

\*651. SHRI S. M. BANERJEE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the non-teaching staff working in the Delhi University are not covered by the rules and regulations applicable to the teaching staff ;

(b) whether there is no security of service for the non-teaching staff ; and

(c) if so, the steps taken by Government to have guidelines for the welfare of the non-teaching staff ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) The regulations governing the terms and conditions of service of non-teaching employees of the University provide for necessary security.

(c) Does not arise.

**Legislation to Meet Naxalite Activities**

\*652. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have finalised their proposal with regard to the legislation against the so-called Naxalite trouble ;

(b) whether Government intend to reintroduce certain obnoxious features of the Unlawful Activities Ordinance, 1966 dropped in view of the opposition they invoked ; and

(c) whether Government have considered dropping altogether these proposals in view of the general fear about the abuse of repressive measures ?

THE MINISTER OF HOME AFFAIRS : (SHRI Y. B. CHAVAN) : (a) to (c). The question of enacting legislation to deal with the situation created by the activities of the extremists is being examined.

**Occupancy in Government Hotels**

\*653. SHRI YAJNA DATT SHARMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the occupancy ratio in the State-owned hotels in the Capital during the year 1958 and how does it compare with occu-